

CBI v. M/s Premier Vinyl Flooring Ltd. & ors.
CC No. 277/2019

04.08.2020

Present: Sh. Lalit Mohan, learned PP for CBI.

None for the accused.

This matter is listed today and is being taken up by video conference as per the notification no. 26/DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi.

From the perusal of previous order sheets, it is evident that proceedings in the present case have already been ordered to be stayed by the Hon'ble High Court of Delhi. As such, put up this matter on 05.09.2020.

(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
04.08.2020

CBI v. Radhey Shyam Gaur & ors.
CC No. 39/2019

04.08.2020

Present: Sh. Lalit Mohan, learned PP for CBI.

Sh. Vishwa Bhushan Arya, learned counsel for accused no. 2.

Sh. Gagan Minocha, learned counsel for accused no. 3 and 4.

This matter is listed today and is being taken up by video conference as per the notification no. 26/DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi.

It is pointed out that matter is listed for disposal of application u/s 311Cr.P.C. moved on behalf of CBI. Sh. Vishwa Bhushan Arya counsel for accused no. 2 and Sh. Gagan Minocha counsel for accused no. 3 and 4 have already joined the proceedings. Learned counsel for accused no. 2 has already filed reply to the application. However, Sh. Gagan Minocha counsel for accused no. 3 and 4 seeks time for filing reply. He can file the same within a week and file it on the mail ID of the court so that copy of the same can be supplied to learned PP for CBI before the next date of hearing.

Accordingly, put up this matter on 19.08.2020 at 11.15 AM. All the accused are also required to appear on that day by video conference.

(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
04.08.2020